

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/536/2016/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **04/12/2020**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Siddappa F. Airani, Panchayath Development
Officer, Sulikatti Grama Panchayath, Kalaghatagi
Taluk, Dharwad District – Reg.

Ref:- 1) Govt. Order No. ಸ್ರಾಅಪ 614 ಸ್ರಾಪಂಕಾ 2016, Bengaluru,
dated 19/10/2016.

2) Nomination order No.UPLOK-1/DE/536/2016,
Bengaluru dated 2/11/2016 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 1/12/2020 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 19/10/2016 initiated the disciplinary proceedings against Sri Siddappa F. Airani, Panchayath Development Officer, Sulikatti Grama Panchayath, Kalaghatagi Taluk, Dharwad District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/536/2016 Bengaluru dated 2/11/2016 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. UPLOK-1& 2/DE/Transfers/2020 dated 28/5/2020 the Additional Registrar of

Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Siddappa F. Airani, Panchayath Development Officer, Sulikatti Grama Panchayath, Kalaghatagi Taluk, Dharwad District was tried for the following charge:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಸಿದ್ದಪ್ಪ ಎಫ್ ಐರಾನಿ, ಆದ ನೀವು ಸೂಳಿಕಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಸೂಳಿಕಟ್ಟಿ ಮತ್ತು ಅಡಕಿನಾಳ ಗ್ರಾಮದಲ್ಲಿ ಸ್ಮಶಾನಗಟ್ಟಿಗೆ ಅರಣ್ಯೇಕರಣಗೊಳಿಸಲು ಸರ್ಕಾರದಿಂದ ಕ್ರಮವಾಗಿ ರೂ.70,000/- ಮತ್ತು ರೂ.60,000/- ಮಂಜೂರಾಗಿದ್ದು, ಇದರ ಕಾಮಗಾರಿಗಳನ್ನು ಕಾರ್ಮಿಕರಿಗೆ ವಹಿಸಿ, ಅವರ ಖಾತೆಗೆ ಹಣ ಜಮಾ ಆದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಕಾರ್ಮಿಕರು ಹೊಂದಿರುವ ಜಾಬ್ ಕಾರ್ಡ್ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ಆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಿದ ಕಾರ್ಮಿಕರಿಗೆ ಎಂ.ಜಿ.ನರೇಗ ಯೋಜನೆ ಅಡಿ ಲಭ್ಯವಿರುವ ಸೌಲಭ್ಯಗಳನ್ನು ಒದಗಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ಸ್ಥಳದಲ್ಲಿ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆ ಮಾಡಿದ ಬಗ್ಗೆ ಸ್ಪಷ್ಟವಾಗಿ ದಾಖಲೆಗಳಲ್ಲಿ ನಮೂದಿಸಿರುವುದಿಲ್ಲ. ಫೋಟೋಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಗಿಡಗಳು ಬಹಳ ವಿರಳವಾಗಿವೆ, ಈ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲು ಗಿಡಗಳನ್ನು ಖರೀದಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ, ಗಿಡಗಳನ್ನು ಖರೀದಿಸಲು ಎಷ್ಟು ಖರ್ಚಾಗಿದೆ ಮತ್ತು ಅವುಗಳನ್ನು ಎಲ್ಲಿಂದ ಖರೀದಿಸಲಾಗಿದೆ ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ಈ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕೆಟಪಿಪಿ ನಿಯಮಗಳನ್ನು ಸರಿಯಾದ ರೀತಿ ಪಾಲಿಸಿಲ್ಲ. ದಾಖಲೆಗಳಲ್ಲಿ ಮತ್ತು ಫೋಟೋಗಳಲ್ಲಿ ಕಾಮಗಾರಿ ಆದ ಬಗ್ಗೆ ಸ್ಪಷ್ಟವಾಗಿ ನಮೂದಿಸಿಲ್ಲ. ಆ.ಸ.ನೌಕರರಾದ ನೀವು ರೂ.1,30,000/-ಗಳ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿದ್ದೀರಿ.

ಆದ ಕಾರಣ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO

Sri Siddappa F. Airani, Panchayath Development Officer, Sulikatti Grama Panchayath, Kalaghatagi Taluk, Dharwad District. As per the charge, the DGO has misappropriated a sum of Rs.1,30,000/- by falsifying the accounts.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/5/2037.

7. Having regard to the nature of charge proved against DGO Sri Siddappa F. Airani, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Sri Siddappa F. Airani, Panchayath Development Officer, Sulikatti Grama Panchayath, Kalaghatagi Taluk, Dharwad District with cumulative effect and also for recovering a sum of Rs.1,30,000/- from the pay and allowances payable to DGO Sri Siddappa F. Airani. It is further recommended to Government for imposing penalty of deferring the promotion of DGO by four years whenever he becomes due for promotion.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)

Upalokayukta-1,
State of Karnataka,
Bengaluru

4/12

